

**Factual and Action Taken Report
of**

Joint Committee

In the Matter of

Original Application No.05/2022(CZ)

Machal Singh

Vs

**Madhya Pradesh Industrial Development
Corporation Limited & Ors**

w.r.t.

**Hon`ble National Green Tribunal [Central Bench]
Bhopal Order Dated 01.02.2022**



Date of Visit: 4th and 16th March 2022

**Location: Industrial Area Banmore,
Morena District, M.P.**

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Joint Committee Inspection Report

Original Application No.

05/2022(CZ)

**Machal Singh Vs Madhya Pradesh Industrial
Development Corporation Limited & Ors.**

**Hon`ble National Green Tribunal [Central Bench]
Bhopal Order Dated 01.02.2022**

Hon`ble NGT (CZ), Bhopal in OA No. 05/2022 vide its order dated 01/02/2022 in the matter of "Machal Singh Vs Madhya Pradesh Industrial Development Corporation Limited & Ors." directed under para 1, 2, 3, 4, 8 & 9 as :-

1. *Issues raised in this application is illegal activities of Non-Applicant nos. 4-6, engaged in the process of manufacturing Pyrolysis Oils, Black Carbon, Scrap Wires, Diesel Oil and other allied by-products which are results of process of pyrolysis. The pyrolysis (or devolatilization) process is the thermal decomposition of materials at elevated temperatures in an inert atmosphere. It involves a change of chemical composition.*
2. *The nature of Industry which is engaged in the process of pyrolysis is hazardous and causes vulnerability to the clean environment in the vicinity. The activity emits highly carcinogenic/cancer causing pollutant such as polycyclic aromatic hydrocarbons (PAH), dioxin, furans and oxides of nitrogen which are extremely harmful to the respiratory system.*
3. *The unchecked and unbalanced process undertaken by the Non-Applicant no. 4-6 are so hazardous in nature that the properties in the vicinity are facing lot of carbon deposition on the surfaces resulting in deterioration of same.*
4. *A Substantial question of environment has been raised.*

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8. *We deem it just and proper to constitute a committee consisting of :-*
- (i) *District Magistrate, Morena (M.P.)*
(ii) *Representative of Central Pollution Board, Bhopal (M.P.)*
(iii) *Representative of State Pollution Board, Bhopal (M.P.)*
9. *The committee is directed to submit a factual and action taken report within 6 weeks. The report in the matter is filed by the committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF / OCR Support PDF and not in the form of image PDF. The State PCB will be the Nodal agency for coordination and logistic support.*

With reference to above order of Hon'ble NGT dated 01.02.2022 a joint committee consisting of officials of District Magistrate, Morena, Central Pollution Control Board, Bhopal and M.P. Pollution Control Board conducted an Inspection of the matter on dated 4th March 2022 and again on dated 16th March 2022. The Members of Joint Committee who carried out inspection are as follows:-

S.No	Name of Department	Name of Representative
1.	<i>District Magistrate, Morena (M.P.)</i>	1. Shri Narottam Bhargava ADM, Morena, M.P. 2. Shri Shivlal Shakya SDM, Morena, M.P.
2.	<i>Representative of Central Pollution Control Board, Bhopal (M.P.)</i>	Shri Milind B. Nimje Science 'C' Central Pollution Control Board, Regional Directorate, Bhopal, M.P.
3.	<i>One Representative of Madhya Pradesh Pollution Control Board</i>	Shri Rishiraj Singh Sengar Executive Engineer Madhya Pradesh Pollution Control Board, Regional Office, Gwalior, M.P.

On inspection date 04.03.2022 SDM Morena, representative of CPCB and MPPCB were present. Whereas on inspection date 16.03.2022 ADM Morena, SDM Morena and representative of MPPCB were present.

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As per order, a factual and action taken report has to be submitted after visiting the sites mentioned in petition in case number 05/2022 (CZ) of Machal Singh Vs Madhya Pradesh Industrial Development Corporation Limited & Ors.

(A) OBSERVATIONS:-

1. The joint committee has visited all three units of Non-Applicant no. 4-6 named M/s Global Bio Fuels, M/s Shree Ram Rubber Industries & M/s Star Biofuels Private Limited. All three units are situated in Industrial Area Banmore, District Morena and were seen closed and non operational on the day of visits dated 04.03.2022 and 16.03.2022. Production activity in all three units was closed and no workers indulged in production activities were seen in factories. Very little raw material and products were in stock. Electricity connections of all three units were already disconnected by M.P. Madhya Kshetra Vidyut Vitran Company Limited. Only single phase connections were live for internal lighting in the plants. Display board having details of industry like name, address, owner name, product name etc. were not installed by industries at factory main gate. All three factory premises were seen properly cleaned and plant and machineries also painted and maintained properly.
2. Google Site location map showing all three Non-Applicant units is enclosed as **Annexure C-1**. Distance of these three units from nearest residential area is about 500 to 700 meters.
3. Photographs taken during inspection of units of Non-Applicant no. 4-6 are enclosed as **Annexure C-2, C-3 & C-4**.
4. Details of representative of all Non-Applicant no. 4-6 present during visit is :-
 - Shri Dilip Bansal, Uncle of Proprietor Shri Rahul Bansal, represented M/s Global Bio Fuels.
 - Shri Priyanshu Bansal, Proprietor, represented M/s Shree Ram Rubber Industries.
 - Shri Nikhil Agrawal and Shri Pramod Agrawal, Director represented M/s Star Biofuels Private Limited.

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5. The brief description and legal status of all the Non-Applicant is summarized as under as per records available in Regional Office, M.P. Pollution Control Board, Gwalior:-

M/s Global Bio Fuels

Title of details	Description	Supporting Enclosure
Location of industry	Plot no. C-11, Industrial Area Banmore, District Morena, M.P.	--
Consent validity	AWH-30.12.2024	C-5
Industry start year	2012	--
Products and production capacity	Tyre Processed Oil -1350 TPA Carbon Black – 1050 TPA. Steel Wire Scrap-450 TPA	--
Numbers of reactors and capacity	Two Reactors of capacity 10 MT each	--
Facilities for process temperature and pressure control	Two Automatic PLC System installed	--
Facilities for detection of any leakage of flammable vapours from systems	One Sensor and One Alarm system installed	--
Fire fighting arrangement	Fire hydrant and water storage tank provided.	--
Effluent treatment facilities installed	Preliminary and Physico-Chemical treatment based ETP of capacity 5 KLD. Treated Waste water is reused in scrubber again as makeup water.	--
Air pollution control facilities installed	For Heating Furnaces Emission - Three Water Scrubbers. For Carbon Handling - Closed Chamber at transfer points (old establishment) & one Screw conveyor & one Carbon storage silo (new establishment).	--

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	For Pyrolysis Reactors - Pyro gases used in heating furnaces as fuel & excess gases flared through flaring stack. Fugitive Emission control in working shed – Shed equipped with mist nozzles network.	
Action taken (if any)	Closer Direction U/s 33A of The Water (Prevention and Control of Pollution) Act, 1974 & U/s 31 A of The Air (Prevention and Control of Pollution) Act, 1981 issued on 23.03.2021 by MPPCB.	C-6

M/s Shree Ram Rubber Industries

Title of details	Description	Supporting Enclosure
Location of industry	Plot no. C-3 Industrial Area Banmore, District Morena, M.P.	--
Consent validity	AW- 14.01.2024 H-14.01.2023	C-7 C-8
Industry start year	2018	--
Products and production capacity	Tyre Processed Oil -1600 TPA Carbon Black – 1400 TPA. Steel Wire Scrap-600 TPA	--
Numbers of reactors and capacity	Three Reactors of capacity 10 MT each	--
Facilities for process temperature and pressure control	Three Automatic PLC System installed.	--
Facilities for detection of any leakage of flammable vapours from systems	One Sensor and One Alarm system installed.	--
Fire fighting arrangement	Fire hydrant and water storage tank provided.	--

Effluent treatment facilities installed	Preliminary and Physico-Chemical treatment based ETP of capacity 5 KLD. Treated Waste water is reused in scrubber again as makeup water.	--
Air pollution control facilities installed	For Heating Furnaces Emission - Three Water Scrubbers. For Carbon Handling - Closed Chamber at transfer points (old establishment), one Screw conveyor & one Carbon storage silo (new establishment). For Pyrolysis Reactors - Pyro gases used in heating furnaces as fuel & excess gases flared through flaring stack. Fugitive Emission control in working shed - Shed equipped with mist nozzles network.	--
Action taken (if any)	Closer Direction U/s 33A of The Water (Prevention and Control of Pollution) Act, 1974 & U/s 31 A of The Air (Prevention and Control of Pollution) Act, 1981 issued on 23.03.2021 by MPPCB.	C-9

M/s Star Biofuels Private Limited

Title of details	Description	Supporting Enclosure
Location of industry	Plot no. C-6, Industrial Area Banmore, District Morena, M.P.	--
Consent validity	AW- 04.01.2024 H- 04.01.2023	C-10 C-11
Industry start year	2017	--
Products and production capacity	Tyre Processed Oil -2500 TPA Carbon Black - 2200 TPA. Steel Wire Scrap-9000 TPA	--
Numbers of reactors and capacity	Four Reactors of capacity 10 MT each	--

Facilities for process temperature and pressure control	Four Automatic PLC System installed	--
Facilities for detection of any leakage of flammable vapours from systems	Two Sensors and One Alarm system installed	--
Fire fighting arrangement	Fire hydrant and water storage tank provided.	--
Effluent treatment facilities installed	Preliminary and Physico-Chemical treatment based ETP of capacity 5 KLD. Treated Waste water is reused in scrubber again as makeup water.	--
Air pollution control facilities installed	<p>For Heating Furnaces Emission - Four Water Scrubbers.</p> <p>For Carbon Handling - Closed Chamber at transfer points (old establishment), one Screw & one Pneumatic conveyor system & two Carbon storage silo (new establishment).</p> <p>For Pyrolysis Reactors - Pyro gases used in heating furnaces as fuel & excess gases flared through flaring stack.</p> <p>Fugitive Emission control in working shed - Shed equipped with mist nozzles network.</p>	--
Action taken (if any)	Closer Direction U/s 33A of The Water (Prevention and Control of Pollution) Act, 1974 & U/s 31 A of The Air (Prevention and Control of Pollution) Act, 1981 issued on 23.03.2021 by MPPCB.	C-12

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(B) **FACTUAL STATUS OF THE MAJOR ISSUES RAISED IN APPLICATION**

On the basis of observation made by Joint Committee, the factual status against the issues raised in petition on which status report sought by Hon'ble NGT through order dated 01.02.2022 is summarized as below:-

S.No.	Detail of Issues	Factual status
1	Issues raised in this application is illegal activities of Non-Applicant nos. 4-6, engaged in the process of manufacturing Pyrolysis Oils, Black Carbon, Scrap Wires, Diesel Oil and other allied by-products which are results of process of pyrolysis. The pyrolysis (or devolatilization) process is the thermal decomposition of materials at elevated temperatures in an inert atmosphere. It involves a change of chemical composition.	Non-Applicant no. 4-6 established their Tyre Pyrolysis plants after obtaining plots in Industrial Area Banmore from MPIDCL and consent under The Water (Prevention and Control of Pollution) Act, 1974 and The Air (Prevention and Control of Pollution) Act, 1981 from MPPCB. Therefore the plants are established legally.
2	The nature of Industry which is engaged in the process of pyrolysis is hazardous and causes vulnerability to the clean environment in the vicinity. The activity emits highly carcinogenic/cancer causing pollutant such as polycyclic aromatic	In tyre pyrolysis plants of Non-Applicant no. 4-6 the gases emitted from pyrolysis reactor are passed through series of condenser where it is cooled down and pyrolysis oil is recovered. Remaining gases are partially used as fuels in heating furnace to heat reactors and excess gases are burnt through flare stacks completely. No gases are vented directly to atmosphere. Rather it is

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	hydrocarbons (PAH), dioxin, furans and oxides of nitrogen which are extremely harmful to the respiratory system.	flammable and burnt completely through flare stacks and thus destroyed. Ambient air quality and fugitive emission monitoring of industries could not be done during visit due to non operation of plants. The prescribed emission limits can be verify only during operation of the plants.
3.	The unchecked and unbalanced process undertaken by the Non-Applicant no. 4-6 are so hazardous in nature that the properties in the vicinity are facing lot of carbon deposition on the surfaces resulting in deterioration of same.	In tyre pyrolysis process carbon black is also produced as product / by-product. Handling of this carbon black involves various operations like transfer of carbon from reactor to closed pits, carbon bagging, shifting of bags to storage area, loading to transport vehicles etc. the process of handling carbon black is the source of fugitive emission to some extent. This carbon black is somewhat sticky material and used primarily in ink industries. When this carbon black particles reach to any surface it leave a permanent black tint there. That's why the premises and surrounding of such tyre pyrolysis plants mostly appeared as black tinted. To check the carbon fugitive emission more effectively a mechanical / pneumatic handling system is required. Non-Applicant no. 4-6 did not installed such mechanical / pneumatic carbon handling system in-spite of various reminders of the MPPCB. So MPPCB issued closer direction to all three Non-Applicant no. 4-6 tyre pyrolysis plants under section 31 A of The Air (Prevention and Control of Pollution) Act, 1981 and under section 33 A of The Water (Prevention and Control of Pollution) Act, 1974 on dated 23.03.2021. \

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		<p>During visit of joint committee on dated 04.03.2022 and 16.03.2022 all three tyre pyrolysis plants were seen closed and no production activities was there. After issuance of closure direction by MPPCB on dated 23.03.2021 all three units improve the pollution control facilities specially for carbon handling. However the process and pollution control devices, carbon black screw/pneumatic handling system operation and its efficiency can be verified during the operation of the plants only.</p>
4.	<p>A Substantial question of environment has been raised.</p>	<p>During visit of joint committee on dated 04.03.2022 and 16.03.2022 all three tyre pyrolysis plants were seen closed and no production activities was there. Electricity connections of all three units were also disconnected by MPMKVVCL. Thus closer direction issued by MPPCB are complied. Electricity disconnection certificate issued by MPMKVVCL, Banmore to all three units are enclosed as Annexure-C-13,14 and 15.</p> <p>A status report called from Civil Surgeon Office Morena regarding effect on health of public due to pollution of units of Banmore industrial area. As per report no such person admitted for treatment in hospital. Copy of report is enclosed as Annexure C-16.</p> <p>Affidavit called from all three industry about health status of their workers are enclosed as Annexure C – 17, 18 and 19.</p> <p>Report on stock of raw materials and product as on visit of Joint Committee are enclosed as Annexure C – 20, 21 and 22.</p> <p>Joint Committee called upon workers medical investigation reports, raw material purchase record and product sale record from industries which are not provided be industries.</p>

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(C) ACTION TAKEN REPORT:-

1. Due to in adequate compliance of consent condition and SOP closer direction have already been issued by RO, MPPCB Gwalior to all three units on dated 23.03.2021. On the day of visit of Joint Committee dated 04.03.2022 and 16.03.2022 all three tyre pyrolysis industry found closed and electricity connection was also seen disconnected by MPMKVVCL. Thus required action has already been taken by MPPCB against all three units and closure directions have also been complied by electricity disconnection of the units.
2. Since all three units were closed during Joint Committee visit, therefore performance of pollution control system and emission monitoring could not be done.



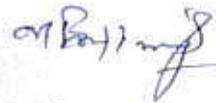
Shivalal Shakya
Sub Divisional Magistrate
Morena, M.P.



Narottam Bhargava
Additional District Magistrate
Morena, M.P.



Rishiraj Singh Sengar
Executive Engineer
M.P. Pollution Control Board
Gwalior, M.P.



Miling B. Nimje
Scientist 'C'
Central Pollution Control Board,
Bhopal, M.P.

Google Map showing location of Tyre Pyrolysis plants of Non-Applicant No. 4-6
Situated in Industrial Area Banmore District Morena (M.P.)



Photographs of M/s Global Bio Fuels



Main gate of factory



Joint Committee Members



Power cut from transformer near main gate of factory

Photographs of M/s Global Bio Fuels



Non operational reactor / ETP Area of factory

Photographs of M/s Shree Ram Rubber



Main gate of factory



Joint Committee Members

Power cut from transformer near main gate of factory

Photographs of M/s Shree Ram Rubber



Non operational reactor / ETP Area of factory

Photographs of M/s Star Biofuels

PROFORMA FOR DISPLAY OF INFORMATION RELATED TO AIR, WATER AND HAZARDOUS WASTE GENERATION

A Name of the Industry/Facility with Contact Details
STAR BIOFUELS PRIVATE LIMITED
 C-6, Industrial Area, Bannore, Morena, (M.P.) - 476444

B (As Per the Consent for Establishment/Operation)
 Date of Update of Display

C Details of Update Consent to Operate and Authorization with Validity
 Water and Air Consent Valid: **04-01-2024**
 Operational from: Pyrolysis

D Details of Operational Status
 Production Details

Sr. No.	Products Manufactured (Including Recycling/Utilization)	Details of Hazardous Chemicals used with quantity and purpose	Type of HW generated with category as per HWM Rules 2016	Quantity of HW generated store and disposed	Mode of treatment and disposal (Pre-processing, Co. processing recycling/Utilizing/reuse/ SLF/Incinerator etc.)
1	Tyre Pyrolysis- Oil	Processed Pyro Gas			
2	Carbon Powder	Fuel Oil 100 LTR/Day			
3	Scrap Wire	for Heat Generation			

F Air Emission:

Sr. No.	Source of Air Pollution (Ex. Boiler/ DG Set / Furnace with Capacity in LTR / KG, Type of Fuel Etc.)	Air Pollution control devices (APCD Device with Stack Height)	Parameters monitored w.r.t Air Pollution (PM, CO, So ₂ , Nox, etc.)	
			Monitored Data	Limit/Standard prescribed by SPCB/CPCB
1	Boiler-(F.O. -10 KLD)	Stack Height 30 Mtr.	RSPM - 88.14	100
2	DG SET	Wet Scrubber Installed	SO ₂ - 14.98	80
			Nox - 31.65	80
			CO - 0.710	02

Latitude: 26.367599 Effluent Discharge
 Longitude: 78.084093
 Elevation: 192.15±12 m
 Accuracy: 3.0 m
 Time: 04-03-2022 13:28
 Note: NGT Case OA 5/ 2022

Effluent Discharge	Treatment Method (ETP with Capacity or any other method)	Mode of Disposal of treatment effluent (Drain/sewer/land etc.)	Effluent discharge Monitoring (PH, COD, BOD, TSS etc.) Parameters

Powered by NoteCam



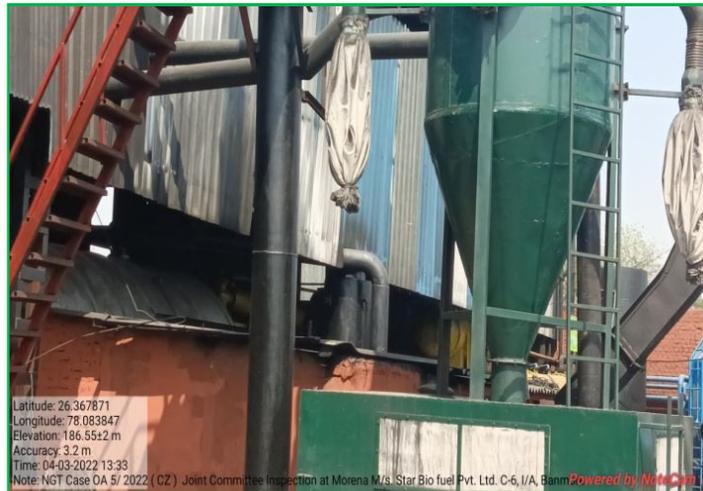
HW Display Board near Main gate of Factory

Joint Committee Members



Power cut from transformer near main gate of factory

Photographs of M/s Star Biofuels



Non operational reactor / ETP Area of factory



Consent Order

Annexure-C-5

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony,
Gwalior 474 020

RED-SMALL

CCA-Renewal

CONSENT NO: ***

PCB ID: 27595

NO: / MPPCB/ GWR

Outward No:15208,03/01/2020

Consent No:AWH-72775

To,
The Occupier,
M/s. Global Bio Fuels,
Plot no. C-11, Industrial Area Banmore Morena,
Nikhil Agrawal Shop no. 8 Town hall Jiwaji Ganj Morena

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016

Ref: Your Consent to Operate Application Receipt No. 944537 Dt. 16/12/2019 and last communication received on Dt.25/11/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/12/2024 & authorisation up to 30/12/2024, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Plot no. C-11, Industrial Area Banmore Morena
- b. **The capital investment in lakhs:** Rs. 183
- c. **Product & Production Capacity:**

Product	Qty / year
CARBON BLACK	1050.000 M.T (One Thousand Fifty Metric Ton)
CRUDE OIL/ TYRE PROCESSED OIL	1350.000 M.T (One Thousand Three Hundred Fifty Metric Ton)
STEEL WIRE SCRAP	450.000 M.T (Four Hundred Fifty Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 30/12/2024 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions under Hazardous Rules
- * General conditions



e-Signed On 03/01/2020 12:46:30
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # T9SH17K126

NETRAPAL SINGH
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 : -

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 1.600 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.300 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.500	WWG : 1.900	Water Source	Remark
1	Cooling Water	2.000	1.600	Borewell	
2	Domestic Purpose	0.500	0.300	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

7. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed
- Who performed the analysis?
- The analytical techniques or methods used and
- The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation.

Consent No:AWH-72775



The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

11. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

13. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Consent No:AWH-72775



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 : -

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, SOX, NOX(mg/NM3)
Reaction Vessels	10 Ton	30	LDO	Scrubber	100,80,80
D.G. Sets	62.5 kva	3	DIE	accoustic enclosure,Hood Cover	As notified under EP Act 1986 shall be applicable

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition: - (if any) :-

Industry shall strictly compliance guidelines of standard operating procedure of CPCB.

Consent No:AWH-72775



CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016: -

[See rule 6 (2)]

FORM -2

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue : -
2. Reference of application (No. and date) : **COW-944537, dt: 16/12/2019**
3. COW-944537, dt: 16/12/2019 of Global Bio Fuels is hereby granted an authorisation based on the enclosed signed inspection report (can be seen in xgn) for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at Plat no. C-11, Industrial Area Banmore Morena, Nikhil Agrawal Shop no. 8 Town hall Jiwaji Ganj Morena Plat no. C-11, Industrial Area Banmore Morena, Banmore, Morena, Morena, Phone No. -

Details of Authorisation

Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers(34.2)	Disposed Through TSDF	1.500-M.T
Used or Spent Oil(5.1)	Disposed Through Registered Recycler	0.020-M.T

- (1) The authorisation shall be valid for a period of 31/12/2019~30/12/2024
- (2) The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate

Consent No:AWH-72775



Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

15. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

Additional Haz condition: - (if any) :-

1. The industry shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.
2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th June every year and preferably before 30th April.
4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annually.
5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.
6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.
7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.
8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.

Consent No:AWH-72775



Consent Order

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony,
Gwalior 474 020
Gwalior
Tele : 0751-2472020

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act /Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition: - (if any) :-

The industry shall install “Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 30X with night vision facility and tamper proof mechanism” at suitable locations to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 03/01/2020 12:46:30
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # T9SH17K126

NETRAPAL SINGH
Regional Officer



क्षेत्रीय कार्यालय मप्र. प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर, हाउसिंग बोर्ड कालोनी, ग्वालियर

ई-मेल - npsingh-pcb@mp.gov.in, romppcb_gwalior@rediffmail.com



क्रमांक
प्रति,

1264

/क्षेकाप्रनिबो/ग्वा/2021

ग्वालियर, दिनांक 23/3/2024

अधिष्ठाता

मे. ग्लोबल बायोफ्यूल,
प्लॉट क. सी-11, औद्योगिक क्षेत्र बामौर,
जिला-मुरैना

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क' तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' के अंतर्गत उद्योग का संचालन बंद करने के निर्देश।

संदर्भ:- बोर्ड का पत्र 857 दिनांक 05.02.2020

- (1) यह कि बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा (4) के अंतर्गत हुआ है। बोर्ड द्वारा उक्त अधिनियम के साथ-साथ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अंतर्गत समस्त उत्तरदायित्वों का निर्वहन किया जा रहा है।
- (2) यह कि आपका उद्योग मे. ग्लोबल बायोफ्यूल, प्लॉट क. सी-11, औद्योगिक क्षेत्र बामौर, मुरैना में कार्यरत है।
- (3) यह कि बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क' तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' के अंतर्गत निर्देश जारी करने की शक्तियाँ भी प्राप्त हैं।
- (4) यह कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत प्रत्येक उद्योग को राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त कर उनकी शर्तों का पालन विधिसम्मत करना अनिवार्य है।
- (5) यह कि उद्योग को प्रदत्त सम्मति की वैधता दिनांक 30.12.2024 तक एवं प्राधिकार की वैधता दिनांक 30.12.2024 तक है।
- (6) यह कि क्षेत्रीय कार्यालय के जिला तकनीकी प्रभारी श्री आर.आर. सिंह सेंगर, कार्यपालन यंत्री द्वारा दिनांक 28.01.2021 एवं 04.02.2021 को निरीक्षण में निम्नलिखित कमियाँ पायी गयी हैं :-
 1. उद्योग का दूषित जल उपचार संयंत्र पूर्णतः बंद है। उत्पादन प्रक्रिया से उत्पन्न दूषित जल निस्त्राव बिना उपचार के परिसर के बाहर बैक साईड में छोड़ा जा रहा है।
 2. उद्योग में 4 रियेक्टर स्थापित हैं जिनकी हीटिंग फर्नेस से 24 मीटर ऊंचाई की 2 नग चिमनी एवं 15 मीटर ऊंचाई की संयुक्त फ्लेयरिंग स्टेक स्थापित है जो मानकों के अनुरूप नहीं है चिमनियों में स्टेक मॉनिटरिंग के लिये पोर्ट होल, प्लेटफार्म एवं स्पायरल लैडर स्थापित नहीं है।
 3. उद्योग में कार्बन ब्लैक पावडर की हैंडलिंग एसओपी अनुरूप मैकेनिकल सिस्टम स्थापित नहीं है। रियेक्टर से लगकर कवर्ड चेम्बर स्थापित है वर्तमान में मेन्युअली कार्बन ब्लैक ट्रांसफर एवं बैगिंग किया जा रहा है जिसके कारण वर्किंग शेड के अंदर व बाहर पूरे फर्श पर कार्बन बिखरा होने से प्युजिटिव इमीशन हो रहा है।
 4. उद्योग में प्राधिकार शर्तों के अनुपालन में मुख्य द्वार पर डिसप्ले बोर्ड की स्थापना नहीं की है।
 5. उद्योग में 63 केवीए के डी.जी. सेट है जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड के अनुरूप उत्सर्जन नियंत्रण हेतु चिमनी स्थापित नहीं है।
 6. उद्योग ने वर्ष 2019-2020 का वार्षिक रिटर्न निर्धारित प्रपत्र फार्म-2 में जमा नहीं किया है।

7. उद्योग में केन्द्रीय प्रदूषण नियंत्रण बोर्ड की टायर पायरोलिसिस उद्योगों के लिये तैयार स्टेण्डर्ड ऑपरेटिंग प्रोसीजर(एसओपी) के अनुसार कम्ब रबर की फीडिंग के लिये मैकेनाईज्ड सिस्टम, लिक्विड फ्यूल/गैस बेस, पीएलसी सिस्टम, मैकेनाईज्ड सिस्टम द्वारा कार्बन हैंडलिंग, अलार्मिंग व सेंसर स्थापित नहीं किये हैं।

कार्यालय द्वारा उपरोक्त बिन्दुओं पर कार्यवाही कर 15 दिवस की सीमा में कार्ययोजना प्रस्तुत करने के निर्देश दिये गये हैं, परन्तु उपरोक्त संबंध में आपने कोई यथोचित कार्यवाही नहीं की है। दिनांक 20.03.2021 को श्री आर.आर. सिंह सेंगर, कार्यपालन यंत्री द्वारा किये गये निरीक्षण में रियेक्टर में फीडिंग के लिये मैकेनाईज्ड सिस्टम स्थापित नहीं किया है पीएलसी सिस्टम, अलार्मिंग सिस्टम की स्थापना का कार्य शेष है। रिपोर्ट में एसओपी अनुसार उन्नयन का कार्य पूर्ण होना नहीं बताया है।

कार्यालय द्वारा आपको समुचित समय प्रदान किया गया था, परन्तु आपने उद्योग में आज पर्यन्त एसओपी का शत प्रतिशत पालन नहीं किया है। अतः उपरोक्त के प्रकाश में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क' तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए आपके उद्योग को निम्नलिखित निर्देश दिये जाते हैं:-

1. यह कि आप उद्योग का संचालन तत्काल प्रभाव से बंद करें।
2. यह कि संबंधित विभाग द्वारा उद्योग को प्रदत्त विद्युत/जल प्रदाय व अन्य सुविधाएँ तत्काल बंद रखें।
3. यह कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत प्रदत्त सम्मति शर्तों का पालन सुनिश्चित होवे।
4. यह कि उद्योग तब तक उत्पादन प्रक्रिया प्रारंभ नहीं कर सकेगा जब तक कि उद्योग जल एवं वायु अधिनियमों के अंतर्गत प्रदत्त सम्मति शर्तों के अनुरूप प्रदूषण नियंत्रण व्यवस्था में उन्नयन सहित केन्द्रीय प्रदूषण नियंत्रण बोर्ड की टायर पायरोलिसिस हेतु जारी मार्गदर्शिका का पालन सुनिश्चित नहीं करता है।

उपरोक्तानुसार दिये गये निर्देशों का पालन सुनिश्चित करें। अपालन की स्थिति में बोर्ड जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-41 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-37 के तहत न्यायालयीन कार्यवाही प्रारंभ करेगा जिसके लिये उद्योग प्रबंधन स्वयं जिम्मेदार होंगे।

(एन.पी. सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. मुख्य अभियंता, म.प्र. मध्यक्षेत्र विद्युत वितरण कं. लि. मोतीझील, ग्वालियर की ओर सूचनार्थ प्रेषित है।
2. कार्यपालन यंत्री (सं/सं.) म.प्र. मध्यक्षेत्र विद्युत वितरण कं. लि. बामौर, जिला मुरैना की ओर सूचनार्थ कर लेख है कि उक्त निर्देशों के क्रियान्वयन हेतु उद्योग को प्रदायित विद्युत सेवाएँ तत्काल प्रभाव से विच्छेद कर की गई कार्यवाही का पालन प्रतिवेदन प्रस्तुत करें।
3. प्रबंधक, म.प्र.आईआईडीसी, बामौर की ओर सूचनार्थ कर लेख है कि निर्देशों के क्रियान्वयन के लिये उद्योग को प्रदायित जल व अन्य सेवाएँ तत्काल प्रभाव से विच्छेद कर कार्यवाही का पालन प्रतिवेदन प्रस्तुत करने का अनुरोध है।
4. श्री आर.आर.सिंह सेंगर, कार्यपालन यंत्री एवं जिला तकनीकी अधिकारी, मुरैना म.प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर की ओर सूचनार्थ कर लेख है कि निर्देशों के क्रियान्वयन हेतु उद्योग की उत्पादन प्रक्रिया का बंद सुनिश्चित करकर पालन प्रतिवेदन कार्यालय में प्रस्तुत करें।

(एन.पी. सिंह)

क्षेत्रीय अधिकारी



Consent Order

Annexure-C-7

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony,
Gwalior

RED-SMALL

CCA-Renewal

VALIDITY (A/ W): 14/ 01/ 2024

CONSENT NO: ***

PCB ID: 114055

NO: / MPPCB/ GWR

To, **The Occupier,**
M/s. Shree Ram Rubber Industries,
Plot No. C-3, Industrial Area, Banmore, Dist. Morena, Priyanshu Bansal, Markendeshwar Bazar,
Morena, Dist : Morena, Tal : Morena, SIDC : I/A Banmore

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 799740 Dt. 06/03/2019 and last communication received on Dt.05/03/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 14/01/2024, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Plot No. C-3, Industrial Area, Banmore, Dist. Morena, Priyanshu Bansal, Markendeshwar Bazar, Morena Plot No. C-3, Industrial Area, Banmore, Dist. Morena, I/A Banmore, Morena, Morena
- The capital investment in lakhs:** Rs. 186.81
- Product & Production Capacity:**

Product	Production Qty / year
Carbon black	1400.000 M.T (One Thousand Four Hundred Metric Ton)
Electricity generation by DG set	100.000 KVA (One Hundred KVA)
Steel wire	600.000 M.T (Six Hundred Metric Ton)
Tyre pyrolysis oil	1600.000 M.T (One Thousand Six Hundred Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 14/01/2024 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



e-Signed On 09/03/2019 13:30:03

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # H1R6871LLS

NETRAPAL SINGH
Regional Officer

Consent No:AW-62461,Validity:14/01/2024, Outward No:14293,09/03/2019



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 : -

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.300 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.500	WWG : 1.100	Water Source	Remark
1	Cooling Water	2.000	0.300	Borewell	
2	Domestic Purpose	1.500	0.800	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. Compilation of Monitoring-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

7. Recording of Monitoring-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis

Consent No:AW-62461, Validity:14/01/2024, Outward No:14293,09/03/2019



iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

11. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

13. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition: - (if any) :-



Consent Order

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
D.G. Sets	100 KVA	2	DIE	Acoustic enclosure, Hood Cover,	150,100,50
Reaction Vessels	3 no. reaction vessel, 10ton capacity, com. stack	30	LPG	Scrubber, Flair stack	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Diesel	6 liter/hr.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition: - (if any) :-

Industry shall strictly compliance guidelines of standard operating procedure of CPCB.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

Consent No:AW-62461, Validity:14/01/2024, Outward No:14293,09/03/2019



Consent Order

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony,
Gwalior 474 020
Gwalior
Tele : 0751-2472020

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act /Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition: - (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Regional Officer)

NETRAPAL SINGH
Regional Officer



e-Signed On 09/03/2019 13:30:03
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # H1R6871LLS

Consent No:AW-62461, Validity:14/01/2024, Outward No:14293,09/03/2019



Consent Order

Annexure C-8

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony,
Gwalior

RED-SMALL

CCA-Fresh

VALIDITY (A/ W): 14/ 01/ 2019
VALIDITY (H): 14/ 01/ 2023

CONSENT NO: ***

PCB ID: 114055

NO: / MPPCB/ GWR

To,
The Occupier,
M/s. Shree Ram Rubber Industries,
Plot No. C-3, Industrial Area, Banmore, Dist. Morena, Priyanshu Bansal, Markendeshwar Bazar,
Morena, Dist : Morena, Tal : Morena, SIDC : I/A Banmore

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016

Ref: Your Consent to Operate Application Receipt No. 642337 Dt. 20/03/2018 and last communication received on Dt.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 14/01/2019 & authorisation up to 14/01/2023, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS : -

- Location:** Plot No. C-3, Industrial Area, Banmore, Dist. Morena, Priyanshu Bansal, Markendeshwar Bazar, Morena Plot No. C-3, Industrial Area, Banmore, Dist. Morena, I/A Banmore, Morena, Morena
- The capital investment in lakhs:** Rs. 186.81
- Product & Production Capacity:**

Product	Production Qty / year
Carbon black	1400.000 M.T (One Thousand Four Hundred Metric Ton)
electricity generation by DG set	100.000 KVA (One Hundred KVA)
Steel wire	600.000 M.T (Six Hundred Metric Ton)
Tyre pyrolysis oil	1600.000 M.T (One Thousand Six Hundred Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 14/01/2019 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions under Hazardous Rules
- * General conditions



e-Signed On 02/05/2018 19:05:00
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # JH713CN7W8

NETRAPAL SINGH
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 : -

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.300 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	10 mg/l.
BOD 3 Days 270C	Not exceed	10 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.500	WWG : 1.100	Water Source	Remark
1	Cooling Water	2.000	0.300	Borewell	
2	Domestic Purpose	1.500	0.800	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. Compilation of Monitoring-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

7. Recording of Monitoring-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - The date, exact place and time of sampling
 - The dates on which analysis were performed
 - Who performed the analysis?
 - The analytical techniques or methods used and
 - The result of all required analysis



- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

11. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

13. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition: - (if any) :-



Consent Order

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony,
Gwalior 474 020
Gwalior
Tele : 0751-2472020

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 : -

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
D.G. Sets	100 kva	2	DIE	Acoustic enclosure, Hood Cover	150,100,50
Reaction Vessels	3react.,10ton, com.stack	30	LPG	Scrubber, Flair stack	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Diesel	6 liter/hr.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition: - (if any) :-

Industry shall strictly compliance guidelines of standard operating procedure of CPCB.



CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016: -

[See rule 6 (2)]

FORM -2

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. The operator of facility, i.e. occupier Shree Ram Rubber Industries is hereby granted the authorization to operate a facility for collection, reception, treatment, storage, transport and dispose of Hazardous waste to be generated and disposed to the tune mentioned in table below on the premises situated at Plot No. C-3, Industrial Area, Banmore, Dist. Morena, Priyanshu Bansal, Markendeshwar Bazar, Morena Plot No. C-3, Industrial Area, Banmore, Dist. Morena, I/A Banmore, Morena, Morena, Phone No. 7869152117

2. The authorization granted to operate a facility for generation, collection, reception, storage and transport of hazardous waste

Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
Used or Spent Oil(5.1)	COL,GEN,STO,RRE	0.040-M.T
Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers(34.2)	COL,GEN,REU,STO	30.000-M.T

3. The waste specified under hazardous waste stream as mentioned above shall be stored as per MoEF and CPCB guidelines issued time to time and disposed off as indicated in above table at SL. No. 3 as Hazardous and other Waste (Management & Transboundary movement) Rules, 2016.

4. The authorization shall be in force for a period of Five years from 15/01/2018 to 14/01/2023

5. The industry shall take all the steps wherever required, for reduction of the waste generated or for recycling or reuse.

6. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.

7. The authorisation is subject to the terms & conditions as given below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986. Violation of any of the conditions shall be liable for legal action as per provisions under Environment (Protection) Act, 1986.

Terms and Condition Of Authorisation

1. The authorisation shall comply with the provision of Environment (Protection) Act, 1986 and the rules made there under.

2. The authorisation or its renewal shall be produced during inspection on the request of the inspecting officer authorized by the State Pollution Control Board.

3. The authorized person shall not rent, lend, sale, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution Control Board.

4. If the industry comes in such a category where insurance under Public Liability Insurance Act, is necessary, the industry shall comply with provision and submit a copy of the policy to the Board.

5. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.

6. The unit should maintain the records of hazardous wastes as per the Form-3 of rule 9 (1) and should online submit the annual return in Form No.4 as per the rule 9 (2) to this office on or before 31st January every year.

7. Details of auction/sale of non-ferrous hazardous waste should be submitted online in form no.13 to this office annually.

8. An on-site storage for waste for a maximum period of one year or a maximum quantity of 10 MT, whichever is less,

should be provided and it shall be ensured that there is no leak or seepage or spillage from surrounding walls or



bottom. The site should be covered and properly protected to prevent the entry of rainwater in storage area.

9. It is the duty of authorized person to take prior permission of the M.P. Pollution Control Board to close down the facility.

10. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online quarterly.

11. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.

12. The authorized person should inform the name and address of the contact person responsible for hazardous waste management.

13. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13 (i) of Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 as amended up to date.

14. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on Fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per rule –10 of Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 as amended up to date.

Additional Haz condition: - (if any) :-

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant’s premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

Consent No:AWH-54063,Validity:14/01/2019,Hazd Validity:14/01/2023, Outward No:13628,02/05/2018, TPAV # JH713CN7W8



Consent Order

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony,
Gwalior 474 020
Gwalior
Tele : 0751-2472020

8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition: - (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 and the Authorization under Hazardous Waste (Management handling & Transboundary movement) Amended Rule, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Regional Officer)



e-Signed On 02/05/2018 19:05:00
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # JH713CN7W8

NETRAPAL SINGH
Regional Officer



द्वितीय कार्यालय मप्र. प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर, हाउसिंग बोर्ड कालोनी, ग्वालियर

ई-मेल - npsingh-pcb@mp.gov.in, romppcb_gwalior@rediffmail.com



क्रमांक 1862 /क्षेकाप्रनिबो/ग्वा/2021
प्रति,

ग्वालियर, दिनांक 23/3/2024

अधिष्ठाता

मे. श्रीराम रबर

प्लाट क. सी-03, औद्योगिक क्षेत्र बामौर,

जिला-मुरैना

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क' तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' के अंतर्गत उद्योग का संचालन बंद करने के निर्देश।

संदर्भ:- बोर्ड का पत्र 559 दिनांक 05.02.2020

- (1) यह कि बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा (4) के अंतर्गत हुआ है। बोर्ड द्वारा उक्त अधिनियम के साथ-साथ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अंतर्गत समस्त उत्तरदायित्वों का निर्वहन किया जा रहा है।
- (2) यह कि आपका उद्योग मे. श्रीराम रबर प्लाट क. सी-03, औद्योगिक क्षेत्र बामौर, मुरैना में कार्यरत है।
- (3) यह कि बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क' तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' के अंतर्गत निर्देश जारी करने की शक्तियाँ भी प्राप्त हैं।
- (4) यह कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत प्रत्येक उद्योग को राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त कर उनकी शर्तों का पालन विधिसम्मत करना अनिवार्य है।
- (5) यह कि उद्योग को प्रदत्त सम्मति की वैधता दिनांक 14.1.2024 तक एवं प्राधिकार की वैधता दिनांक 14.1.2023 तक है।
- (6) यह कि क्षेत्रीय कार्यालय के जिला तकनीकी प्रभारी श्री आर.आर. सिंह सेंगर, कार्यपालन यंत्री द्वारा दिनांक 28.01.2021 एवं 04.02.2021 को निरीक्षण में निम्नलिखित कमियाँ पायी गयी हैं :-
 1. उद्योग का दूषित जल उपचार संयंत्र पूर्णतः बंद है। उत्पादन प्रक्रिया से उत्पन्न दूषित जल निस्त्राव बिना उपचार के परिसर के बाहर बैक साईड में छोड़ा जा रहा है।
 2. उद्योग में 4 रियेक्टर स्थापित हैं जिनकी हीटिंग फर्नेस से 24 मीटर ऊंचाई की 2 नम चिमनी एवं 15 मीटर ऊंचाई की संयुक्त फ्लेयरिंग स्टेक स्थापित है जो मानकों के अनुरूप नहीं है चिमनियों में स्टेक मॉनिटरिंग के लिये पोर्ट होल, प्लेटफार्म एवं स्पायरल लैडर स्थापित नहीं है।
 3. उद्योग में कार्बन ब्लैक पावडर की हैंडलिंग एसओपी अनुरूप मैकेनिकल सिस्टम स्थापित नहीं है। रियेक्टर से लगकर कवर्ड चेम्बर स्थापित है वर्तमान में मेन्युअली कार्बन ब्लैक ट्रांसफर एवं बैगिंग किया जा रहा है जिसके कारण वर्किंग शेड के अंदर व बाहर पूरे फर्श पर कार्बन बिखरा होने से फ्युजिटिव इमीशॉन हो रहा है।
 4. उद्योग में प्राधिकार शर्तों के अनुपालन में मुख्य द्वार पर डिसप्ले बोर्ड की स्थापना नहीं की है।
 5. उद्योग में 63 केवीए के डी.जी. सेट है जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड के अनुरूप उत्सर्जन नियंत्रण हेतु चिमनी स्थापित नहीं है।
 6. उद्योग ने वर्ष 2019-2020 का वार्षिक रिटर्न निर्धारित प्रपत्र फार्म-2 में जमा नहीं किया है।

7. उद्योग में केन्द्रीय प्रदूषण नियंत्रण बोर्ड की टायर पायरोलिसिस उद्योगों के लिये तैयार स्टेण्डर्ड ऑपरेटिंग प्रोसीजर(एसओपी) के अनुसार कम्ब रबर की फीडिंग के लिये मैकेनाइज्ड सिस्टम, लिक्विड प्यूल/गैस बेस, पीएलसी सिस्टम, मैकेनाइज्ड सिस्टम द्वारा कार्बन हैंडलिंग, अलार्मिंग व सेंसर स्थापित नहीं किये हैं।

कार्यालय द्वारा उपरोक्त बिन्दुओं पर कार्यवाही कर 15 दिवस की सीमा में कार्ययोजना प्रस्तुत करने के निर्देश दिये गये हैं, परन्तु उपरोक्त संबंध में आपने कोई यथोचित कार्यवाही नहीं की है। दिनांक 20.03.2021 को श्री आर.आर. सिंह सेंगर, कार्यपालन यंत्री द्वारा किये गये निरीक्षण में रिसेक्टर में फीडिंग के लिये मैकेनाइज्ड सिस्टम स्थापित नहीं किया है पीएलसी सिस्टम, अलार्मिंग सिस्टम की स्थापना का कार्य शेष है। रिपोर्ट में एसओपी अनुसार उन्नयन का कार्य पूर्ण होना नहीं बताया है।

कार्यालय द्वारा आपको समुचित समय प्रदान किया गया था, परन्तु आपने उद्योग में आज पर्यन्त एसओपी का शत प्रतिशत पालन नहीं किया है। अतः उपरोक्त के प्रकाश में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क' तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए आपके उद्योग को निम्नलिखित निर्देश दिये जाते हैं:-

1. यह कि आप उद्योग का संचालन तत्काल प्रभाव से बंद करें।
2. यह कि संबंधित विभाग द्वारा उद्योग को प्रदत्त विद्युत/जल प्रदाय व अन्य सुविधाएँ तत्काल बंद रखें।
3. यह कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत प्रदत्त सम्मति शर्तों का पालन सुनिश्चित होवे।
4. यह कि उद्योग तब तक उत्पादन प्रक्रिया प्रारंभ नहीं कर सकेगा जब तक कि उद्योग जल एवं वायु अधिनियमों के अंतर्गत प्रदत्त सम्मति शर्तों के अनुरूप प्रदूषण नियंत्रण व्यवस्था में उन्नयन सहित केन्द्रीय प्रदूषण नियंत्रण बोर्ड की टायर पायरोलिसिस हेतु जारी मार्गदर्शिका का पालन सुनिश्चित नहीं करता है।

उपरोक्तानुसार दिये गये निर्देशों का पालन सुनिश्चित करें। अपालन की स्थिति में बोर्ड जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-41 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-37 के तहत न्यायालयीन कार्यवाही प्रारंभ करेगा जिसके लिये उद्योग प्रबंधन स्वयं जिम्मेदार होंगे।

(एन.पी. सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. मुख्य अभियंता, म.प्र. मध्यक्षेत्र विद्युत वितरण कं. लि. मोतीझील, ग्वालियर की ओर सूचनार्थ प्रेषित है।
2. कार्यपालन यंत्री (सं/सं,) म.प्र. मध्यक्षेत्र विद्युत वितरण कं. लि. बामौर, जिला मुरैना की ओर सूचनार्थ कर लेख है कि उक्त निर्देशों के क्रियान्वयन हेतु उद्योग को प्रदायित विद्युत सेवाएँ तत्काल प्रभाव से विच्छेद कर की गई कार्यवाही का पालन प्रतिवेदन प्रस्तुत करें।
3. प्रबंधक, म.प्र.आईआईडीसी, बामौर की ओर सूचनार्थ कर लेख है कि निर्देशों के क्रियान्वयन के लिये उद्योग को प्रदायित जल व अन्य सेवाएँ तत्काल प्रभाव से विच्छेद कर कार्यवाही का पालन प्रतिवेदन प्रस्तुत करने का अनुरोध है।
4. श्री आर.आर.सिंह सेंगर, कार्यपालन यंत्री एवं जिला तकनीकी अधिकारी, मुरैना म.प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर की ओर सूचनार्थ कर लेख है कि निर्देशों के क्रियान्वयन हेतु उद्योग की उत्पादन प्रक्रिया का बंद सुनिश्चित करके पालन प्रतिवेदन कार्यालय में प्रस्तुत करें।

(एन.पी. सिंह)

क्षेत्रीय अधिकारी



Consent Order

Annexure C-10

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony
Gwalior,

RED-SMALL	CCA-Renewal	VALIDITY (A/W): 04/01/2024	CONSENT NO: ***	PCB ID: 109038
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NO: / MPPCB/GWR

To, **The Occupier,**
M/s. Star Biofuels Pvt. Ltd.,
Plot No. C-6, Indus. area Banmore, Dist. Morena, Nikhil Agrawal, Bharosi Ki Dharmashala road
Duttpura, Morena, Dist : Morena, Tal : Morena, SIDC : I/A Banmore

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Operate Application Receipt No. 754717 Dt. 26/02/2019 and last communication received on Dt. 26/02/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 04/01/2024, subject to the full fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Plot No. C-6, Indus. area Banmore, Dist. Morena, Nikhil Agrawal, Bharosi Ki Dharmashala road Duttpura, Morena Plot No. C-6, Indus. area Banmore, Dist. Morena, I/A Banmore, Morena, Morena
- The capital investment in lakhs:** Rs. 281
- Product & Production Capacity:**

Product	Production Qty / year
carbon powder	2200.000 M.T (Two Thousand Two Hundred Metric Ton)
electricity generation by dg set	63.000 KVA (Sixty Three KVA)
pyrolysis oil	2500.000 M.T (Two Thousand Five Hundred Metric Ton)
steel wire	900.000 M.T (Nine Hundred Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 04/01/2024 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



e-Signed On 09/03/2019 13:26:32
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # R4CU5K2CTP

NETRAPAL SINGH
Regional Officer

Consent No:AW-62460, Validity:04/01/2024, Outward No:14292,09/03/2019



Consent Order

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 : -

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 1.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 1.500 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Day s 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.000	WWG : 2.500	Water Source	Remark
1	Cooling Water	2.000	1.000	SIDC	
2	Domestic Purpose	2.000	1.500	SIDC	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. Compilation of Monitoring-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

7. Recording of Monitoring-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - The date, exact place and time of sampling
 - The dates on which analysis were performed
 - Who performed the analysis?
 - The analytical techniques or methods used and
 - The result of all required analysis

Consent No:AW-62460,Validity:04/01/2024, Outward No:14292,09/03/2019



iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report online to the Board.

9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

11. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

13. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition: - (if any) :-



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
D.G. Sets	63 kva	2	DIE	accoustic enclosure, Hood Cover,	150,100,50
Reaction Vessels	4 react. & 2 com. stack	30	LNG	Green Belt, Scrubber, Flair stack	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Diesel	6 liter/hr.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition: - (if any) :-

Industry shall strictly compliance guidelines of standard operating procedure of CPCB.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scienti fically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Q uantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party /As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the fun ctions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

Consent No:AW-62460, Validity:04/01/2024, Outward No:14292,09/03/2019



Consent Order

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony,
Gwalior 474 020
Gwalior
Tele : 0751-2472020

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition: - (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Regional Officer)

NETRAPAL SINGH (RO)



e-Signed On 09/03/2019 13:26:32
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Consent No:AW-62460, Validity:04/01/2024, Outward No:14292,09/03/2019



Consent Order

Annexure C-11

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony,
Gwalior

RED-SMALL

CCA-Expansion

VALIDITY (A/ W): 04/ 01/ 2019
VALIDITY (H): 04/ 01/ 2023

CONSENT NO: ***

PCB ID: 109038

NO: / MPPCB/ GWR

To,
The Occupier,
M/s. Star Biofuels Pvt. Ltd.,
Plot No. C-6, Indus. area Banmore, Dist. Morena, Nikhil Agrawal, Bharosi Ki Dharmashala road
Duttapura, Morena, Dist : Morena, Tal : Morena, SIDC : I/A Banmore

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016

Ref: Your Consent to Operate Application Receipt No. 685471 Dt. 02/05/2018 and last communication received on Dt. 01/05/2018

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 04/01/2019 & authorisation up to 04/01/2023, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS : -

- Location:** Plot No. C-6, Indus. area Banmore, Dist. Morena, Nikhil Agrawal, Bharosi Ki Dharmashala road Duttapura, Morena Plot No. C-6, Indus. area Banmore, Dist. Morena, I/A Banmore, Morena, Morena
- The capital investment in lakhs:** Rs. 281
- Product & Production Capacity:**

Product	Production Qty / year
carbon powder	2200.000 M.T (Two Thousand Two Hundred Metric Ton)
electricity generation by dg set	63.000 KVA (Sixty Three KVA)
Pyrolysis oil	2500.000 M.T (Two Thousand Five Hundred Metric Ton)
steel wire	900.000 M.T (Nine Hundred Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 04/01/2019 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions under Hazardous Rules
- * General conditions



e-Signed On 09/05/2018 18:57:59
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TPAV # IJQG4981LA

NETRAPAL SINGH
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 : -

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 1.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 1.500 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	10 mg/l.
BOD 3 Days 270C	Not exceed	10 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.000	WWG : 2.500	Water Source	Remark
1	Cooling Water	2.000	1.000	SIDC	
2	Domestic Purpose	2.000	1.500	SIDC	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. Compilation of Monitoring-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

7. Recording of Monitoring-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis



- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

11. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

13. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- where unavoidable to prevent loss of life or severe property damage, or
- Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition: - (if any) :-



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 : -

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height (mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
D.G. Sets	63 KVA	2	DIE	Acoustic enclosure, Hood Cover,	150,100,50
Reaction Vessels	7ton, 4 react. & com. st.	30	LNG	Green Belt, Scrubber, Flaring system	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Diesel	6 liter/hr.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition: - (if any) :-

Industry shall strictly compliance guidelines of standard operating procedure of CPCB.



CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016: -

[See rule 6 (2)]

FORM -2

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. The operator of facility, i.e. occupier Star Biofuels Pvt. Ltd. is hereby granted the authorization to operate a facility for collection, reception, treatment, storage, transport and dispose of Hazardous waste to be generated and disposed to the tune mentioned in table below on the premises situated at Plot No. C-6, Indus. area Banmore, Dist. Morena, Nikhil Agrawal, Bharosi Ki Dharmashala road Duttapura, Morena Plot No. C-6, Indus. area Banmore, Dist. Morena, I/A Banmore, Morena, Morena, Phone No. 9039636800

2. The authorization granted to operate a facility for generation, collection, reception, storage and transport of hazardous waste

Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers(34.2)	COL,GEN,REU,STO	20.000-M.T
Used or Spent Oil(5.1)	COL,GEN,STO,RRE	0.010-M.T

3. The waste specified under hazardous waste stream as mentioned above shall be stored as per MoEF and CPCB guidelines issued time to time and disposed off as indicated in above table at SL. No. 3 as Hazardous and other Waste (Management & Transboundary movement) Rules, 2016.

4. The authorization shall be in force for a period of Five years from 05/01/2018 to 04/01/2023

5. The industry shall take all the steps wherever required, for reduction of the waste generated or for recycling or reuse.

6. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.

7. The authorisation is subject to the terms & conditions as given below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986. Violation of any of the conditions shall be liable for legal action as per provisions under Environment (Protection) Act, 1986.

Terms and Condition Of Authorisation

1. The authorisation shall comply with the provision of Environment (Protection) Act, 1986 and the rules made there under.

2. The authorisation or its renewal shall be produced during inspection on the request of the inspecting officer authorized by the State Pollution Control Board.

3. The authorized person shall not rent, lend, sale, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution Control Board.

4. If the industry comes in such a category where insurance under Public Liability Insurance Act, is necessary, the industry shall comply with provision and submit a copy of the policy to the Board.

5. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.

6. The unit should maintain the records of hazardous wastes as per the Form-3 of rule 9 (1) and should online submit the annual return in Form No.4 as per the rule 9 (2) to this office on or before 31st January every year.

7. Details of auction/sale of non-ferrous hazardous waste should be submitted online in form no.13 to this office annually.

8. An on-site storage for waste for a maximum period of one year or a maximum quantity of 10 MT, whichever is less,

should be provided and it shall be ensured that there is no leakage or seepage or spillage from surrounding walls.



bottom. The site should be covered and properly protected to prevent the entry of rainwater in storage area.

9. It is the duty of authorized person to take prior permission of the M.P. Pollution Control Board to close down the facility.

10. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online quarterly.

11. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.

12. The authorized person should inform the name and address of the contact person responsible for hazardous waste management.

13. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13 (i) of Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 as amended up to date.

14. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on Fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per rule -10 of Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 as amended up to date.

Additional Haz condition: - (if any) :-

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

Consent No:AWH-54294,Validity:04/01/2019,Hazd Validity:04/01/2023, Outward No:13645,09/05/2018, TPAV # IJQG4981LA



Consent Order

M.P. Pollution Control Board - Gwalior
Pandit Deendayal Nagar, Housing Board Colony,
Gwalior 474 020
Gwalior
Tele : 0751-2472020

8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition: - (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 and the Authorization under Hazardous Waste (Management handling & Transboundary movement) Amended Rule, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Regional Officer)



e-Signed On 09/05/2018 18:57:59
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # IJQG4981LA

NETRAPAL SINGH
Regional Officer



द्वितीय कार्यलय म.प्र. प्रदूषण नियंत्रण बोर्ड
दीनदयाल नगर, हाउसिंग बोर्ड कालोनी, ग्वालियर



ई-मेल - npsingh-pcb@mp.gov.in, romppcb_gwalior@rediffmail.com

क्रमांक 1263
प्रति,

/क्षेकाप्रनिबो/ग्वा/2021

ग्वालियर, दिनांक 23/3/2024

अधिष्ठाता

मे. स्टार बायोफ्यूल प्रा.लि.,
प्लाट क. सी-06, औद्योगिक क्षेत्र बामौर,
जिला-मुरैना

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क' तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' के अंतर्गत उद्योग का संचालन बंद करने के निर्देश।

संदर्भ:- बोर्ड का पत्र 561 दिनांक 05.02.2020

- (1) यह कि बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा (4) के अंतर्गत हुआ है। बोर्ड द्वारा उक्त अधिनियम के साथ-साथ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अंतर्गत समस्त उत्तरदायित्वों का निर्वहन किया जा रहा है।
- (2) यह कि आपका उद्योग मे. स्टार बायोफ्यूल, प्लाट क. सी-06, औद्योगिक क्षेत्र बामौर, मुरैना में कार्यरत है।
- (3) यह कि बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क' तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' के अंतर्गत निर्देश जारी करने की शक्तियाँ भी प्राप्त हैं।
- (4) यह कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत प्रत्येक उद्योग को राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त कर उनकी शर्तों का पालन विधिसम्मत करना अनिवार्य है।
- (5) यह कि उद्योग को प्रदत्त सम्मति की वैधता दिनांक 4.1.2024 तक एवं प्राधिकार की वैधता दिनांक 4.1.2023 तक है।
- (6) यह कि क्षेत्रीय कार्यालय के जिला तकनीकी प्रभारी श्री आर.आर. सिंह सेंगर, कार्यपालन यंत्री द्वारा दिनांक 28.01.2021 एवं 04.02.2021 को निरीक्षण में निम्नलिखित कमियाँ पायी गयी हैं :-
 1. उद्योग का दूषित जल उपचार संयंत्र पूर्णतः बंद है। उत्पादन प्रक्रिया से उत्पन्न दूषित जल निस्त्राव बिना उपचार के परिसर के बाहर बैंक साईड में छोड़ा जा रहा है।
 2. उद्योग में 4 रियेक्टर स्थापित हैं जिनकी हीटिंग फर्नेस से 24 मीटर ऊंचाई की 2 नग चिमनी एवं 15 मीटर ऊंचाई की संयुक्त फ्लेयरिंग स्टेक स्थापित है जो मानकों के अनुरूप नहीं है चिमनियों में स्टेक मॉनिटरिंग के लिये पोर्ट होल, प्लेटफार्म एवं स्पायरल लैडर स्थापित नहीं है।
 3. उद्योग में कार्बन ब्लैक पावडर की हैंडलिंग एसओपी अनुरूप मैकेनिकल सिस्टम स्थापित नहीं है। रियेक्टर से लगकर कवर्ड चेम्बर स्थापित है वर्तमान में मेन्युअली कार्बन ब्लैक ट्रांसफर एवं बैगिंग किया जा रहा है जिसके कारण वर्किंग शेड के अंदर व बाहर पूरे फर्श पर कार्बन बिखरा होने से फ्युजिटिव इमीशन हो रहा है।
 4. उद्योग में प्राधिकार शर्तों के अनुपालन में मुख्य द्वार पर डिसप्ले बोर्ड की स्थापना नहीं की है।
 5. उद्योग में 63 केवीए के डी.जी. सेट है जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड के अनुरूप उत्सर्जन नियंत्रण हेतु चिमनी स्थापित नहीं है।
 6. उद्योग ने वर्ष 2019-2020 का वार्षिक रिटर्न निर्धारित प्रपत्र फार्म-2 में जमा नहीं किया है।

7. उद्योग में केन्द्रीय प्रदूषण नियंत्रण बोर्ड की टायर पायरोलिसिस उद्योगों के लिये तैयार स्टेण्डर्ड ऑपरेटिंग प्रोसीजर(एसओपी) के अनुसार कम्ब रबर की फीडिंग के लिये मैकेनाइज्ड सिस्टम, लिविड फ्यूल/गैस बेस, पीएलसी सिस्टम, मैकेनाइज्ड सिस्टम द्वारा कार्बन हैंडलिंग, अलार्मिंग व सेंसर स्थापित नहीं किये है।

कार्यालय द्वारा उपरोक्त बिन्दुओं पर कार्यवाही कर 15 दिवस की सीमा में कार्ययोजना प्रस्तुत करने के निर्देश दिये गये हैं, परन्तु उपरोक्त संबंध में आपने कोई यथोचित कार्यवाही नहीं की है। दिनांक 20.03.2021 को श्री आर.आर. सिंह सेंगर, कार्यपालन यंत्री द्वारा किये गये निरीक्षण में रियेक्टर में फीडिंग के लिये मैकेनाइज्ड सिस्टम स्थापित नहीं किया है पीएलसी सिस्टम, अलार्मिंग सिस्टम की स्थापना का कार्य शेष है। रिपोर्ट में एसओपी अनुसार उन्नयन का कार्य पूर्ण होना नहीं बताया है।

कार्यालय द्वारा आपको समुचित समय प्रदान किया गया था, परन्तु आपने उद्योग में आज पर्यन्त एसओपी का शत प्रतिशत पालन नहीं किया है। अतः उपरोक्त के प्रकाश में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क' तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए आपके उद्योग को निम्नलिखित निर्देश दिये जाते हैं:-

1. यह कि आप उद्योग का संचालन तत्काल प्रभाव से बंद करें।
2. यह कि संबंधित विभाग द्वारा उद्योग को प्रदत्त विद्युत/जल प्रदाय व अन्य सुविधाएँ तत्काल बंद रखें।
3. यह कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत प्रदत्त सम्मति शर्तों का पालन सुनिश्चित होवे।
4. यह कि उद्योग तब तक उत्पादन प्रक्रिया प्रारंभ नहीं कर सकेगा जब तक कि उद्योग जल एवं वायु अधिनियमों के अंतर्गत प्रदत्त सम्मति शर्तों के अनुरूप प्रदूषण नियंत्रण व्यवस्था में उन्नयन सहित केन्द्रीय प्रदूषण नियंत्रण बोर्ड की टायर पायरोलिसिस हेतु जारी मार्गदर्शिका का पालन सुनिश्चित नहीं करता है।

उपरोक्तानुसार दिये गये निर्देशों का पालन सुनिश्चित करें। अपालन की स्थिति में बोर्ड जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-41 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-37 के तहत न्यायालयीन कार्यवाही प्रारंभ करेगा जिसके लिये उद्योग प्रबंधन स्वयं जिम्मेदार होंगे।

(एन.पी. सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. मुख्य अभियंता, म.प्र. मध्यक्षेत्र विद्युत वितरण कं. लि. मोतीझील, ग्वालियर की ओर सूचनार्थ प्रेषित है।
2. कार्यपालन यंत्री (सं/सं.) म.प्र. मध्यक्षेत्र विद्युत वितरण कं. लि. बामौर, जिला मुरैना की ओर सूचनार्थ कर लेख है कि उक्त निर्देशों के क्रियान्वयन हेतु उद्योग को प्रदायित विद्युत सेवाएँ तत्काल प्रभाव से विच्छेद कर की गई कार्यवाही का पालन प्रतिवेदन प्रस्तुत करें।
3. प्रबंधक, म.प्र.आईआईडीसी, बामौर की ओर सूचनार्थ कर लेख है कि निर्देशों के क्रियान्वयन के लिये उद्योग को प्रदायित जल व अन्य सेवाएँ तत्काल प्रभाव से विच्छेद कर कार्यवाही का पालन प्रतिवेदन प्रस्तुत करने का अनुरोध है।
4. श्री आर.आर.सिंह सेंगर, कार्यपालन यंत्री एवं जिला तकनीकी अधिकारी, मुरैना म.प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर की ओर सूचनार्थ कर लेख है कि निर्देशों के क्रियान्वयन हेतु उद्योग की उत्पादन प्रक्रिया का बंद सुनिश्चित कराकर पालन प्रतिवेदन कार्यालय में प्रस्तुत करें।

(एन.पी. सिंह)

क्षेत्रीय अधिकारी



कार्यालय सहायक प्रबंधक (संचा / संधा)
म.प्र.म.क्षे.वि.वि.कं.लि., बानमौर



M - 6232915319/E-Mail - banmore.mpcz@gmail.com/Website - www.mpcz.co.in

क्र. / सप्रबान / राजस्व / 2022 /

बानमौर, दिनांक 15.03.2022

प्रमाणीकरण-

प्रमाणित किया जाता है कि मै.ग्लोबल बायो फयूल पता- सी-11, इंडस्ट्रीयल एरिया, बानमौर का स्थाई (permanent) विद्युत कनेक्शन अस्थाई रूप से विच्छेदित है।


सहायक (स/सं)
प्रबंधक (स/सं)
म.प्र.म.क्षे.वि.वि.कं.लि., बानमौर
बानमौर



कार्यालय सहायक प्रबंधक (संचा / संधा)

म.प्र.म.क्षे.वि.वि.कं.लि., बानमौर



M - 6232915319/E-Mail - banmore.mpcz@gmail.com/Website - www.mpcz.co.in

क्र. / सप्रबान / राजस्व / 2022 /

बानमौर, दिनांक 15.03.2022

प्रमाणीकरण-

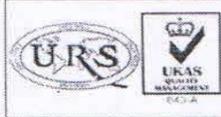
प्रमाणित किया जाता है कि मै.श्रीराम रबर इंडस्ट्रीज पता- सी-3, इंडस्ट्रीयल एरिया, बानमौर का रथाई (permanent) विद्युत कनेक्शन अस्थाई रूप से विच्छेदित है।


 सहायक यंत्री
 प्रबंधक (सं / संधा)
 म.प्र.म.क्षे.वि.वि.कं.लि.
 बानमौर



कार्यालय सहायक प्रबंधक (संचा/संधा)

म.प्र.म.क्षे.वि.वि.कं.लि., बानमौर



M - 6232915319/E-Mail - banmore.mpcz@gmail.com/Website - www.mpcz.co.in

क्र. / सप्रबान / राजस्व / 2022 /

बानमौर, दिनांक 15.03.2022

प्रमाणीकरण-

प्रमाणित किया जाता है कि मै.स्टार बायो फयूल प्रा.लि. पता- सी-6, इंडस्ट्रीयल एरिया, बानमौर का स्थाई (permanent) विद्युत कनेक्शन अस्थाई रूप से विच्छेदित है।

RP
 प्रबंधक (संचा/संधा)
 म.प्र.म.क्षे.वि.वि.कं.लि.
 बानमौर

कार्यालय सिविल सर्जन सह मुख्य अस्पताल अधीक्षक, जिला चिकित्सालय मुरैना (म.प्र.)

कमांक/अ0प्रशा0/2022/

3319

मुरैना दिनांक- 17-3-2022

प्रति,



क्षेत्रीय अधिकारी

म0प्र0प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर ग्वालियर ।

विषय:- औद्योगिक क्षेत्र बानमोर में उद्योगों के प्रदूषण से बीमारी होने के संबंध में ।

संदर्भ:- माननीय हरित अधिकरण का प्रकरण क्र0 05/2022 में पारित आदेश एवं आपका पत्र कमांक/ 977 ,दिनांक 16.03.2022 ।

उपरोक्त विषयांतर्गत एवं संदर्भित पत्र के तारतम्य में लेख है कि बानमोर में संचालित उद्योगों से हो रहे प्रदूषण के प्रभाव से ग्रसित किसी भी व्यक्ति को अस्पताल में भर्ती नहीं किया गया है और न ही किसी व्यक्ति का इलाज किया गया है ।

अतः जानकारी निरंक है कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु श्रीमानजी की ओर प्रेषित है ।

सिविल सर्जन सह मुख्य अस्पताल अधीक्षक

जिला - मुरैना (म0प्र0)

मुरैना दिनांक-

कमांक/अ0प्रशा0/2022/

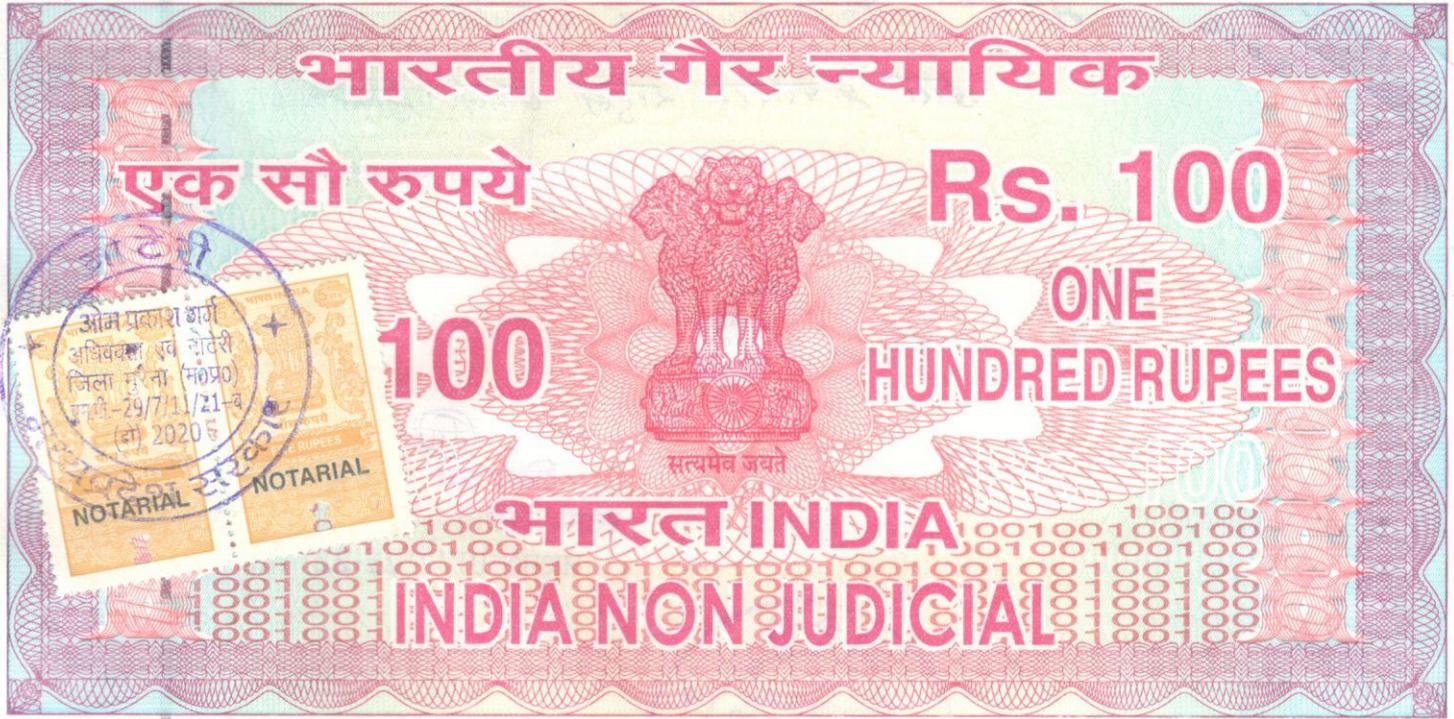
प्रतिलिपि:-

1-

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी जिला मुरैना की ओर सूचनार्थ ।

सिविल सर्जन सह मुख्य अस्पताल अधीक्षक

जिला - मुरैना (म0प्र0)



मध्य प्रदेश MADHYA PRADESH

BD 185519

16.3.2022
ओम प्रकाश गार्ग
नोटेरी मुरैना (म.प्र.)

शपथ-पत्र

मैं राहुल बंसल प्रोपराईटर मैसर्स ग्लोबल वायोफ्यूल प्लाट न0 सी 11 औद्योगिक क्षेत्र बानमौर जिला मुरैना म0प्र0 शपथपूर्वक सत्य कथन करता हूँ कि:-

यहकि, मेरा उद्योग प्रारंभ होने के दिनांक से आज दिनांक तक मेरी फैक्ट्री से किसी भी मजदूर के स्वास्थ्य को गंभीर नुकसान बीमारी जैसे- कैंसर, टीबी, अस्थमा अथवा अन्य से पीडित होने की स्थिति सामने नहीं आई है।

सत्यापन

मैं शपथपूर्वक सत्यापित करता हूँ कि उपरोक्त शपथपत्र में वर्णित सम्पूर्ण तथ्य मेरी निजी ज्ञान व विश्वास में पूर्णतः सत्य व सही है। स्थान मुरैना दिनांक 16.03.2022

RAC

RAC

284
100/-
16.3.2022

मेसर्स ग्लोबल वायो प्रयुल वानमोरे

Treasury Officer
MURAINA (M.P.)
08 FEB 2022

द्वारा प्रोफराइटर राहुल वंसल मुन्ना

Ran



चिराग गर्ग

स्टाम्प विक्रेता मुरैना (म.प्र.)

ला0नं0-07/2021-22



BD 18212

INDIA NON FINANCIAL
INDIA NON FINANCIAL
INDIA NON FINANCIAL

आवेदन एवं कापीडिटि

मेरे समक्ष में आज दिनांक 16.3.2022

को श्री मेसर्स ग्लोबल वायो प्रयुल वानमोरे द्वारा प्रोफराइटर राहुल वंसल

जति वंश निवासी मुन्ना

पत्तना मुन्ना निवासी मुन्ना

जिल्लाको स्वयं की प्रियाय वंसल

के द्वारा जानता हूँ कि संबंध पर उपरोक्त कथन

किया है और जिसके हस्ताक्षर संलग्न हैं।

दिसका नोटेरियल सच0 सीरियल क्रमांक 7673

Ran

Om

16.3.2022

ओम प्रकाश गर्ग
नोटेरी मुरैना (म.प्र.)

समाप्त

आवेदन एवं कापीडिटि

मेरे समक्ष में आज दिनांक 16.3.2022

Ran



मध्य प्रदेश MADHYA PRADESH

BD 185520

sub
16.3.2022
ओम प्रकाश गर्ग
नोटेरी मुरैना (म.प्र.)

शपथ-पत्र

मैं प्रियांशू बंसल प्रोपराईटर मैसर्स श्रीराम रबर इण्डस्ट्रीज प्लाट न० सी ०३ औद्योगिक क्षेत्र बानमौर जिला मुरैना म०प्र० शपथपूर्वक सत्य कथन करता हूँ कि:-

यहकि, मेरा उद्योग प्रारंभ होने के दिनांक से आज दिनांक तक मेरी फैक्ट्री से किसी भी मजदूर के स्वास्थ्य को गंभीर नुकसान बीमारी जैसे- कैंसर, टीबी, अस्थमा अथवा अन्य से पीडित होने की स्थिति सामने नहीं आई है।

सत्यापन

मैं शपथपूर्वक सत्यापित करता हूँ कि उपरोक्त शपथपत्र में वर्णित सम्पूर्ण तथ्य मेरी निजी ज्ञान व विश्वास में पूर्णतः सत्य व सही है। स्थान मुरैना दिनांक 16.03.2022

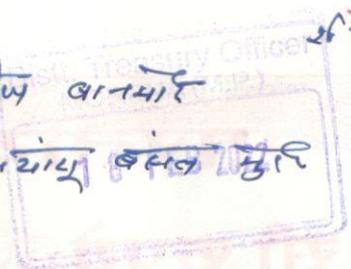
Prayashu

Prayashu

2842
1000
16.3.2022

मेसर्स मीराम रबर इंडस्ट्रीज वानमोरे

जि. द्वारा प्रोपराइटर प्रियांगु बंसल मुदि



Signature



चिराग गर्ग

स्टाम्प विक्रेता मुरैना (म.प्र.)

ला० नं०-07/2021-22



BD 182520

MADHYA PRADESH

Signature

मेरे समक्ष में आज दिनांक 16.3.2022

को श्री मेसर्स मीराम रबर इंडस्ट्रीज वानमोरे द्वारा प्रोपराइटर

जाति वैश्य निवासी मुदि प्रियांगु बंसल

परगना मुदा ताला मुदा

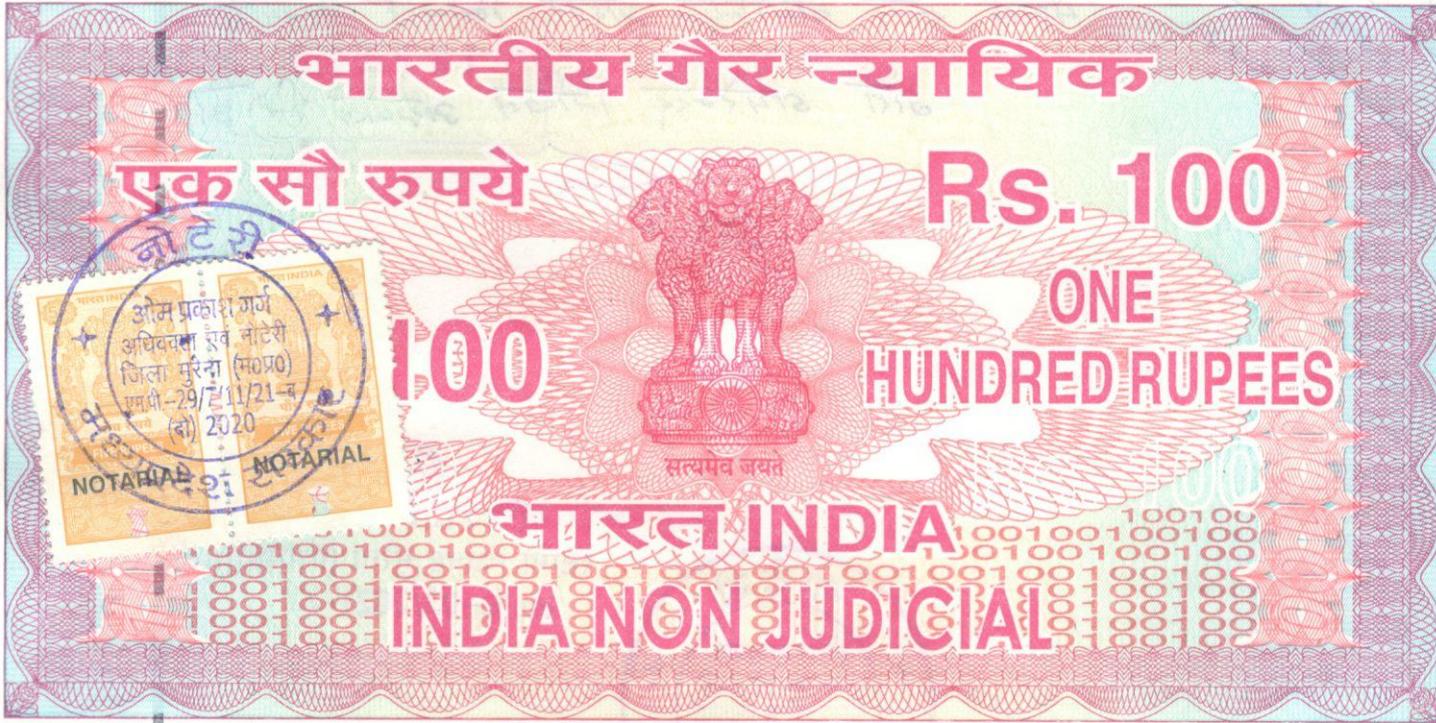
जिसको एवं श्री

के द्वारा जानता हूँ न शपथ पर उपरोक्त कथन

किया है और जिसके हस्ताक्षर संलग्न हैं।

जिसका नोटेरीयल बोर्ड सीरियल क्रमांक 7675

Signature
ओम प्रकाश गर्ग
नोटेरी मुरैना (म.प्र.)



मध्य प्रदेश MADHYA PRADESH

BD 185521

Om
16/3/2022
ओम प्रकाश गर्ग
नोटेरी मुरैना (म.प्र.)

शपथ-पत्र

मैं निखिल अग्रवाल डायरेक्टर मैसर्स स्टार वायोफ्यूल प्राइवेट लिमिटेड प्लॉट न० सी ०६ औद्योगिक क्षेत्र बानमौर जिला मुरैना म०प्र० शपथपूर्वक सत्य कथन करता हूँ कि:-

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सत्यापन

मैं शपथपूर्वक सत्यापित करता हूँ कि उपरोक्त शपथपत्र में वर्णित सम्पूर्ण तथ्य मेरी निजी ज्ञान व विश्वास में पूर्णतः सत्य व सही है। स्थान मुरैना दिनांक 16.03.2022

Om Prakash Garg

Om Prakash Garg

2843
100/-
16.3.2022

मैल्स स्टार वायोप्यूल प्राइवेट लिमिटेड वानमोई
द्वारा डायरेक्टर निखिल अग्रवाल नि.डा.ए.

Distt. Treasury Officer
MURAINA (M.P.)
18 FEB 2022

यहाँ मुद्रा



चिराग गर्ग
स्टाम्प विक्रेता मुरैना (म.प्र.)
ला0नं0-07/2021-22

यहाँ मुद्रा

मेरे समक्ष में आज दिनांक 16.3.2022
को श्री मैल्स स्टार वायोप्यूल प्रा. लि. वानमोई द्वारा डायरेक्टर
नाम वै.प. निवासी मु.दा.
परगना मु.दा. जिला मु.दा.
जिसको राशि श्री अ.पु.स.
के द्वारा जानता हूँ मैं समक्ष पर उपरोक्त कथन
किया है और जिसके हस्ताक्षर संलग्न हैं।
जिसका नोटिफिकेशन सीरियल क्रमांक 7674

16.3.2022
ओम प्रकाश गर्ग
नोटेरी मुरैना (म.प्र.)

|| Om Namah Shivaye ||

Global Bio Fuels

C-11, Industrial Area, Banmore, Distt.-Morena (M.P.)-476001
Head Office : Shop No. 8, Town Hall, Jiwaji Ganj, Morena (M.P.)-476001

Tin : 23509061491

Mob. : 9039636800
8817512337

STOCK AS ON 16-03-2022 Date :

TYRE PYROLYSIS OIL - 2.2 MT

TYRE CARBON POWDER - 24.2 MT

TYRE RUBBER /CHIPS - 29.2 MT



GSTIN : 23CLBPB1021N1ZQ



Mob.: 7869152117
9425126117



!! Om Namah Shivayee !!

SHREE RAM RUBBER INDUSTRIES

Factory Address : C-3, Industrial Area, Banmore, Distt. Morena (M.P.) - 476444

Head Office : Markandeshwar Bazar, Morena (M.P.) 476001

STOCK AS ON 16-03-2022

TYRE PYROLYSIS OIL - 4.2 MT

TYRE CARBON POWDER - 22.2 MT

TYRE RUBBER /CHIPS - 17.2 MT



All subject to MORENA jurisdiction

CIN: U11100MP2012PTC029594



STAR BIOFUELS PRIVATE LIMITED

Formerly known as (Kushagra Metals Pvt. Ltd.)

Manufacturer & Supplier of Tyre Pyrolysis Oil, Carbon Powder, Steel Scrap

Address: C-6, Industrial Area, Banmore, Distt. Morena (M.P.) - 476111

Ref.

Date.....

STOCK AS ON 16-03-2022

TYRE PYROLYSIS OIL- 4.7 MT

TYRE CARBON POWDER-12 MT

TYRE RUBBER / CHIPS - 6.2 MT



Star Biofuels Pvt. Ltd.